

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

29. C.P. (IB)/1107(MB)2021

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **04.05.2022**

Name of the Party: Paycraft Solutions Private Limited
Vs.
Mumbai Metro One Private Limited

Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Viraj Parikh, Ld. Counsel for the Operational Creditor present. Mr. Prateek Seksaria, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Operational Creditor seeks leave of the Court and withdraw the present Company Petition. Allowed. The present Company Petition **dismissed as withdrawn.**
3. The Counsel for the Operational Creditor is at liberty to file fresh petition.

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Skd/

Sd/-
RAJESH SHARMA
Member (Technical)